

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00073/2019 IN
ORIGINAL APPLICATION NO.060/00909/2018
Chandigarh, this the 26th day of April, 2019**

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Harpreet Singh aged about 34 years s/o Sh. Hari Singh r/o Near
Adarsh Colony, Dhamala, Pinjore, Panchkula, Haryana – 134102.

....**Petitioner**

(Present: None)

Versus

1. Sh. Raj Kumar, Director General, Employees State Insurance Corporation, Panchdeep Bhawan, C.I.G. Road, New Delhi – 110002.
2. Sh. Yashwant Rai, Deputy Director/Asstt. Director, Employees State Insurance Corporation, Housing Board Phase 1, Sai Road, Baddi, Himachal Pradesh – 173205.
3. Smt. Neeta Garbiyal, Medical Superintendent, ESIC Model Hospital, Baddi, Himachal Pradesh – 173205.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The advocates are abstaining from work today, on a call given by the High Court Bar Association, Chandigarh.
2. We have gone through the pleadings and the order dated 06.08.2018 (Annexure CP-1) passed by this Court whereby the respondents were directed to consider the claim of the petitioner for grant of pay scale of Rs.4000-6000 and corresponding pay band of Rs.5200-20200 with grade pay of Rs.2400/-, in the light of relied upon case. The respondents, in pursuance of the orders of this Court, have considered the claim of the petitioner by passing a

speaking order dated 13.11.2018 (Annexure CP-2). Therefore, we are of the view that no case for contempt is made out. If the petitioner is aggrieved against the order passed by the respondents, he can challenge the same on the original side, by filing an O.A., as per rules and law.

3. In view of the above, C.P. is dismissed being devoid of any merit. MA No. 060/00721/2019 stands disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

‘mw’

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 26.04.2019

